

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 102
IB-493/ND/2020**

**IN THE MATTER OF:
M/s. Sunfish Electronics**

...PETITIONER

Vs.

M/s. CPS Electric Pvt. Ltd.

...RESPONDENT

**Section
Under Section 9 of IBC**

Order delivered on 13.02.2020

**Coram:
SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor/F.C. :Mr. V.M. Kannan, Mr. Rohit
Mehra, Adv.**

For the Respondent/ Corporate-debtor :

ORDER

After some arguments it has come to our notice that although the reply of the demand notice is enclosed by the petitioner at page No. 57 is dated 4th January, 2020 but the tracking report of the speed post is not enclosed. However, the learned counsel for the petitioner submitted that he has also sent the demand notice on the email I.D. on 23rd December, 2019 whereas the demand notice is the dated 13th December, 2019. Therefore, we think it proper to direct the petitioner to file the tracking report when the demand notice was delivered which was sent through the speed post. Post the matter to 28th February, 2020.

-sd-

**(V.K. Subburaj)
Member (T)**

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**(Abni Ranjan Kumar Sinha)
Member (J)**